

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 335/TT/2018

- Subject** : Petition for determination of tariff for 2014-19 period from COD to 31.3.2019 for new Assets (a) to (e) combined with the existing system under Transmission and Distribution System activities of the DVC network.
- Date of Hearing** : 23.4.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Damodar Valley Corporation
- Respondents** : West Bengal State Electricity Distribution Corporation Limited & Anr.
- Parties present** : Ms. Anushree Bardhan, Advocate, DVC
Ms. Tanya Sareen, Advocate, DVC
Shri Samit Mandal, DVC
Shri Soumya Prasad Chowdhury, DVC

Record of Proceedings

The instant petition is filed by Damodar Valley Corporation pursuant to the Commission's directions in order dated 10.10.2017 in Petition No. 386/TT/2014 for determination of tariff for 2014-15 to 2018-19 in respect of the petitioner's new T & D elements added after 31.3.2014. Learned counsel for the petitioner submitted that in the instant petition tariff is claimed from COD to 31.3.2019 in respect of the new assets, namely, (a) 132 kV Biada Sub-station, (b) 220 kV Koderma Giridih DC Transmission line, (c) 33 kV Koderma-Koderma R/S DC Transmission Line, (d) 33 kV Barjora- Biph DC Transmission Line, (e) two nos. of 33 kV bays at North-Karanpura Sub-station combined with the petitioner's existing system under Transmission and Distribution System activities. She further submitted that all the information needed for determination of tariff has been furnished in the petition and requested that the tariff as prayed for may be granted. She further requested the Commission to permit DVC to place on record the Revised Cost Estimate. The Commission accepted the request of the petitioner and permitted it to place on record the RCE by 10.5.2019.



2. The respondents are directed to file their reply by 20.5.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.5.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

3. The next date of hearing will be intimated to parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

